

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/189/2016  
NAME OF THE PETITIONER(S) : P. Sengodan & 2 others  
NAME OF THE RESPONDENT(S) : M/s Cenney Hotels Pvt Ltd & 2 Others  
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

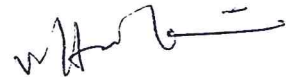
① P.H. ARUTMOH PAUDYAN  
for HARTSLANKAR MANT

Petitioner



② H. KARTHEK SESHADRE  
SURAT C  
v HARSH KUMAR  
for CYBER & THOMAS

} for Respondent



**ORDER**

Counsels for both the parties are present. The proposal in relation to the offer of 65% and 35% ratio of the equity shares held by the parties in the 1<sup>st</sup> Respondent Company is acceptable to both the parties. However, for drawing the terms and conditions, in black and white, both the parties prayed for time. At request, time is enlarged. Put up on 09.02.2018 at 10.30 A.M.

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(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)